

[Prof. Madhu Dandavate]

certain individuals and by backdoor she wants to prevent those people from coming into the House. For that, the provisions of the Constitution should not be violated.

MR. SPEAKER: This is what I said in reply to Mr. Satyasadhan Chakraborty's enquiry, the same, that I have already allowed twice full time discussion on this.

PROF. MADHU DANDAVATE: That is a different thing. After that. . . (Interruptions).

MR. SPEAKER: This I cannot allow. I can allow a discussion, not an adjournment motion. That is what I said. I have allowed twice. If you are not satisfied, you have it third time. I don't mind.

PROF. MADHU DANDAVATE: This is censuring the Government. We want to censure the Government for preventing a constituency being represented for such a long time. (Interruptions).

MR. SPEAKER: That is not the way. I will not allow it. Shri Veerendra Patil Muzaffarpur.

SHRI GEORGE FERNANDES (Muzaffarpur): How is it?

PROF. MADHU DANDAVATE: What is the way to censure the Government?

MR. SPEAKER: You can have a discussion any way you like. I have allowed twice. I am not immune. I have assured you one thing. But if you want to go your own way, I can't help. (Interruptions) Papers to be laid. Nothing is going on record.

(Interruptions)*

श्री रामस्वरूप राम (गया) : अध्यक्ष महोदय, मैंने नियम 193 के तहत आपको नोटिस दिया है कि मुजफ्फरनगर कमीशन की रिपोर्ट प्रकाशित हो गई है। मुजफ्फरनगर कमीशन ने अपनी रिपोर्ट में श्री चरणसिंह पर स्ट्रिक्चर्स पास किये हैं। क्योंकि यह बहुत महत्वपूर्ण मामला बनता है, मेरा आपसे अनुरोध है.....

MR. SPEAKER: Not allowed.

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष महोदय, मेरा प्वाइन्ट ऑफ आर्डर है, मैंने एडजार्नमेंट मोशन दिया है, उसका फाँट क्या है ?

MR. SPEAKER: I have disallowed it. I don't allow it.

12.07 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF HINDUSTAN SHIPYARD LTD., VISAKHAPATNAM FOR 1980-81, NOTIFICATION UNDER MERCHANT SHIPPING ACT, AND ANNUAL REPORTS, ETC. OF SHIPPING DEVELOPMENT FUND COMMITTEE FOR 1980-81.

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1980-81.

(ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—3358/82].

(2) (i) A copy of the Merchant Shipping (Construction and Survey of Passenger Ships) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 446(E) in Gazette of India dated the 21st July, 1981, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. LT—3359/82].

(3) A copy of the Annual Report (Hindi and English versions) of the Shipping Development Fund Committee for the year 1980-81 along with the Audited Accounts, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.

[Placed in Library. See No. LT—3360/82].

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT AND A STATEMENT *re* ANDAMAN AND NICOBAR ISLANDS FOREST AND PLANTATION DEVELOPMENT CORPORATION FOR 1980-81

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): I beg to lay on the Table:

(1) A copy of the Wheat Roller Flour Mills (Licensing and Control) Amendment Order, 1982 (Hindi and English versions) published in Notification No. G.S.R. 50(E) in Gazette of India dated the 6th February, 1982, under sub-section (6) of section 3 of the Essential Commodi-

ties Act, 1955. [Placed in Library. See No. LT—3361/82].

(2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation, Port Blair, for the year 1980-81 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT—3362/82]

ANNUAL REPORT OF AND REVIEW ON BOARD OF APPRENTICESHIP TRAINING (SOUTHERN REGION), MADRAS, FOR 1980-81

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1980-81 along with the Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1980-81.

[Placed in Library. See No. LT—3363/82].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial Hall, Calcutta, for the year 1980-81 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Victoria Memorial Hall, Calcutta, for the year 1980-81.

[Placed in Library. See No. LT—3364/82].

(3) (i) A copy of the Annual Report (Hindi and English versions)